

1958 regarding declaration of certain provisions contained in Section 178-A of the Sea Customs Act as void and state:

(a) whether an appeal has since been filed before the Appellate Bench of the Bombay High Court; and

(b) if so, result of this appeal?

**The Minister of Finance (Shri Morarji Desai):** (a) The memorandum of appeal was filed in the Bombay High Court on 12th July 1958.

(b) The appeal has not yet been decided.

#### **Acquisition of Land near Konarak Temple**

**1022. Shri Panigrahi:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether notices have been issued to acquire lands near Konarak temple in Orissa; and

(b) if so, what is the purpose of acquiring more land around Konarak temple?

**\* The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) Not to the knowledge of this Ministry.

(b) Some land is required for putting up a Museum and the State Government have been approached to allot land for this purpose.

#### **Income-tax Cases**

**1023. Shri Rajeshwar Patel:** Will the Minister of Finance be pleased to state:

(a) the total fees paid, to the counsels who appeared on behalf of the Government in various High Courts in Income-tax matters during the last three years year-wise;

(b) whether there is any binding arrangement with counsels;

(c) whether any record is maintained about the performance of the counsels; and

(d) if so, the number of cases in which counsels were successful?

**The Minister of Finance (Shri Morarji Desai):** (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Low Income Housing Schemes**

**1024. Shri Muhammed Elias:** Will the Minister of Defence be pleased to state:

(a) the facilities granted to members of the Armed Forces to avail of the Central Government scheme for Low Income Housing; and

(b) how these loans are granted?

**The Deputy Minister of Defence (Sardar Majithia):** (a) and (b). The Low Income Group Housing Scheme is administered through the State Governments/Union Administrations in whose territorial jurisdiction the construction is contemplated. Loans under the Scheme are given to eligible persons (including members of the Armed Forces) in accordance with the provisions of the Scheme and the detailed rules formulated by State Governments/Union Administrations.

#### **Scientific Publications**

**1025. Shri Achar:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Government of India have any scheme to help Scientific Associations bringing out journals in national languages;

(b) if so, what are the conditions for getting such help;

(c) whether any of the Associations have taken advantage of this proposal; and

(d) if so, their names and the amount so far given to them?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) to (d). Proposals are under consideration and details are yet to be worked out.